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#### **Decaying condition of ancient monuments**

1886. SHRI SHRIKANT VERMA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that several ancient monuments in the country are in decaying condition; and

(b) if so, what remedial steps Government have taken or propose to take in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) There are 3,500 monuments and sites which are declared protected as of national importance. The Archaeological Survey of India is taking all possible necessary steps for the preservation and maintenance of these monuments. Apart from structural repairs, the Survey is carrying out chemical treatment of monuments and beautifying the environment of the important monuments by horticultural operations. The Survey is earmarking a considerable amount (about 58 per cent of the budget grant) for the preservation and maintenance of the monuments and towards establishment charges of the personnel for preservation works.

#### **Teaching of East European languages in Eastern Region**

1887. SHRI LAKSHMANA MAHAPATRO:  
SHRI KALYAN ROY:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that the arrangements to teach various East European languages including Russian language in Eastern region including Calcutta and its neighbouring areas, is extremely inadequate;

(b) what is the number of Universities in West Bengal, Assam, Orissa and Bihar where there are arrangements for teaching Russian and other Slavic languages and where they award degrees in these languages;

(c) what is the number of professors and lecturers who are exclusively to teach Russian, Polish, Czech and Hungarian languages in these universities; and

(d) what steps the Central Government propose to take to help and assist these universities including the Visva-bharati to make proper and adequate arrangements to teach Russian and allied languages?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d) The required information is being collected and will be laid on the Table of the Sabha.

#### **Revenue received from the customs from the catch of sea fish at Port Blair**

1888. SHRI PRANAB CHATTERJEE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply to Starred Question 144 given in the Rajya Sabha on the 29th November, 1978 and state:

(a) what is the total revenue collected during 1977-78 and 1978-79 so far from sale of fish at Port Blair;

(b) what arrangements are available at Port Blair to weigh the catch every day;

(c) what are the sale proceeds which are remitted to the Central Government after deducting trawler hire charges and commissions, etc.; and what are the international prices; and

(d) what are the terms and conditions on which Bangladesh allows fishing in its exclusive economic zone in the sea?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) The concerned company did not make any sale of fish during 1977-78 and hence the question of revenue realisation does not arise. During 1978-79, up to February 1979, the revenue by way of export cess is about Rs. 2.82 lakhs.

(b) The weight of catch is assessed from the degree of fullness of the fish hold and/or the number of trays of fish in the hold.

(c) The remittances from the sale proceeds after deducting the charter charges is made to the company and not to the Central Government. The company is eligible for a foreign exchange remittance of about Rs. 70 lakhs up to the end of February 1979. Except shrimps, the other concerned fishes have no set international prices. Even for shrimps, the prices vary according to the size, species, type of finished products, season and country of export.

(d) A statement on the salient features on the terms and conditions is attached herewith.

#### **Statement**

1. The joint venture company formed by Bangladesh and Thai partners will be on equity participation in the ratio of 51:49 respectively and the entire foreign exchange component will be met by Thai partner.

2. There will be no restriction on the remittance of post-tax dividend to Thailand and the foreign capital investment can be repatriated over a period of ten years to the extent of original investment and the profits reinvested.

3. After completion of customs and export formalities at Bangladesh Port,

the fishing vessels are free to proceed to their destination. The company will sell a part of the catch in Bangladesh as and when necessary to meet local demand. The export value shall be internationally competitive and shall be payable in freely convertible foreign currency.

4. Training will be provided to Bangladesh counterparts starting with 10 per cent of the total crew, and increasing to 50 per cent in five years.

5. The company shall abide by the laws and regulations of Bangladesh for the time being and later on carry out the directives of the Joint Ministerial Committee consisting of members of both the Governments of Bangladesh and Thailand. This Committee is headed by Adviser/Minister of Fisheries, Bangladesh.

6. The company can charter vessels from any source but the chartered vessels will not be less than 80 gross tonnage and will be subject to survey and inspection by the Government authorities.

7. The joint venture company will furnish voyage-wise report on the catches to the contracting parties.

#### **Kerala building at India's Industries Fair**

1889. SHRI S. KUMARAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Kerala Government have urged the Central Government for reimbursement of the cost of the building, constructed by the State Government at Purana Quila, New Delhi, in connection with the Indian Industries Fair in 1961, with plot and the rent for the period of National Emergency; and

(b) if so, what are the details thereof and what action Government have taken in the matter?